

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO-1161
TO BE ANSWERED ON 16/12/2022

Drought in Jharkhand

1161. SHRI SAMIR ORAON:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that drought comes under the category of disaster;
- (b) whether the State Governments send proposals to the Centre for compensation/assistance after drought is declared in a State; and
- (c) whether it is also a fact that the Government of Jharkhand has not sent any proposal to the Central Government for providing assistance to the farmers affected by drought in the State this year, if so the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI NARENDRA SINGH TOMAR)

(a): Yes, Sir.

(b): The State Government is primarily responsible for providing necessary relief measures in the wake of natural calamities, including drought. For undertaking relief measures, funds are available with the State Government in the form of the State Disaster Response Fund (SDRF). Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF) for natural calamities of a severe nature and is approved on the basis of a Memorandum received from the State Government, in accordance with established procedures. However, if the funds available in SDRF are not sufficient to meet the drought relief, the States may submit a Memorandum for assistance under NDRF, even if the drought is of moderate category.

(c): The State Government of Jharkhand has submitted a Memorandum seeking financial assistance from NDRF for drought during Kharif 2022. Inter-Ministerial Central Team (IMCT) has been constituted for on-the-spot assessment of damages. The Report of the IMCT is considered by the Sub-Committee of National Executive Committee (SC-NEC) and subsequently, by the High Level Committee (HLC) as per the laid down procedures.
